

the Houses of Parliament during the last session and assented to since a report was last made to the House on the 14th May, 1973:—

1. The Central Excises and Salt (Amendment) Bill, 1973.

2. The Manipur State Legislature (Delegation of Powers) Bill, 1973.

2. Sir, I also lay on the Table copies, duly authenticated by the Secretary of Rajya Sabha, of the following four Bills passed by the Houses of Parliament during the last session and assented to since a report was last made to the House on the 14th May, 1973:—

1. The North-Eastern Hill University Bill, 1973.

2. The Cinematograph (Amendment) Bill, 1973.

3. The Coal Mines (Nationalisation) Bill, 1973.

4. The Apprentices (Amendment) Bill, 1973.

STATEMENT CORRECTING INFORMATION GIVEN ON THE 4TH DECEMBER, 1972 REGARDING ACCIDENT TO 22 UP NEW DELHI—HYDERABAD DAKSHIN EXPRESS AND 39-UP JANATA EXPRESS

THE MINISTER OF RAILWAYS (SHRI L. N. MISHRA): Sir, I lay on the Table a statement correcting the information given to the House on the 4th December, 1972 regarding accidents to 22-Up New Delhi-Hyderabad Dakshin Express and 39-Up Janata Express on the 2nd and 3rd December, 1972, respectively.

STATEMENT

On 4th December, 1972, my predecessor had made a statement in the House regarding accidents to 22-Up New Delhi-Hyderabad Dakshin Ex-

press and 39-Up Janata Express which took place on 2nd and 3rd December, 1972, respectively. In regard to the accident to 22-Up Dakshin Express, he had stated that 2 persons sustained serious injuries and that the Commissioner of Railway Safety would be holding a statutory inquiry into this accident at Bina from the 8th of December, 1972.

A statutory inquiry by the Commission of Railway Safety is obligatory in case of accidents in which trains carrying passengers are involved and which are attended with loss of human life and/or grievous hurt to passengers or damage to railway property exceeding Rs. 50,000. It has however been clarified subsequently by the railway administration that in the case of the accident to 22-Up New Delhi-Hyderabad Dakshin Express on 2nd December, 1972, the injuries sustained by the two persons were of a minor nature. This being so, no statutory inquiry was necessary and was, therefore, not held. I may, however, add that an inquiry into this accident has already been held by the railway administration.

This statement could not be made earlier as the information about this accident having not been inquired into by the Commissioner of Railway Safety was received subsequently.

UNTOUCHABILITY (OFFENCES) AMENDMENT AND MISCELLANEOUS PROVISION BILL

EXTENSION OF TIME FOR PRESENTATION REPORT OF JOINT COMMITTEE

SHRI S. M. SIDDAYYA: I beg to move:

“That this House do further extend upto the last day of the first week of the next session, the time for the presentation of the Report of the Joint Committee on the Bill